

[Shri S. M. Banerjee]

we do it in our own way, we also commit the same blunder. If we also, do the same, then there is no solution. So, I think, we should observe restraint in this matter and let us wait for the communication from the Speaker of the Tamil Nadu Assembly.

Of course, I have been in the know of all the conventions and practices that we have been following. Luckily, my association with the Presiding Officers' Conference goes right from the time of Shri Mavalankar. From 1952 onwards to 1962, I have been attending the Presiding Officers' Conference as the Speaker of the Punjab Assembly and, later on, as the Speaker of the Lok Sabha. There is a long history as to how a Member of one House can be hauled up by the other House, what is the procedure to be followed and all that. I think, before writing about it, the Speaker of the Tamil Nadu Assembly must have gone through all those long records as to how to react against each other. When I receive the communication, I shall place it before the House.

RE : BUSINESS OF THE HOUSE

SHRI K. SURYANARAYANA (Eluru) : Sir, I would request you to extend the time for the discussion of the Demands relating to the Ministry of Agriculture. This is a very important subject.

MR. SPEAKER : We have been extending the time arbitrarily by 1 hour, 2 hours and like that, and the result is that we have to take up the lunch hour also. The lunch-hour decision was upto 21st. Now we are taking up the lunch hour right upto the end of the session. Still, we are running short of the time for the business to be transacted and, as the Business Advisory Committee considered it, we are taking up Saturday also. Do you want to take up Sunday also? If you want to get the time extended, the only thing will be that we will run short of it and the business will not be transacted. We will have a Constitution Amendment Bill also and there are so many other items on the agenda. So, I request you to kindly stick to the programme that we have fixed. In the beginning, 4 hours were allotted to this Ministry and, later on, we extended to 6 hours, I think, we should stick

to the schedule. I will try to accommodate as many of you as possible if you just obey my bell.

12.48 hrs.

PAPERS LAID ON THE TABLE

REPORT OF INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH, NEW DELHI

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : On behalf of Shri Siddhartha Shankar Ray I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi for the period 1st August, 1969 to 31st March, 1970. [*Placed in Library. See No. LT—675/71*]

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table ;

- (1) A copy of Notification No. G S R, 986 (Hindi and English versions) published in Gazette of India dated the 29th June, 1971 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [*Placed in Library. See No. LT—676/71*]
- (2) A copy of Notification No. G.S.R. 987 (Hindi and English versions) published in Gazette of India dated the 1st July, 1971, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [*Placed in Library. See No. LT—677/71*]

PAPERS UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section